

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**ORIGINAL APPLICATION NO.060/00391/2017**

**Chandigarh, this the 8<sup>th</sup> day of May, 2018**

...  
**CORAM:HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J) &  
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...  
Pritam Singh son of Sh. Kahla Singh age 60 years retired Assistant Commissioner, Customs, resident of House No. 180, Nandi colony, Khanna, District Ludhiana, Punjab – 141401 (Group A)

**....Applicant**  
**(Argued by: Mr. D.R. Sharma, Advocate)**

**Versus**

1. Union of India, through Secretary, Ministry of Finance, Department of Revenue, Central Board of Excise and Customs, North Block, New Delhi.
2. The Chairman, Central Board of Excise & Customs, Ministry of Finance, Revenue Department, North Block, New Delhi.
3. The Principal Commissioner of Central Excise, Chandigarh – I, Central Revenue Building, Plot No. 19, Sector 17-C, Chandigarh.
4. The Commissioner of Customs, Custom House, G.T. Road, Sahnewal, Ludhiana- 141120.

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**Respondents**

**(Argued by: Mr. Ram Lal Gupta, Advocate)**

**ORDER (Oral)  
JUSTICE M.S. SULLAR, MEMBER (J)**

Heard.

Vide a separate detailed judgment of even date, rendered in main O.A. No. 060/00335/2017 titled Roop Singh & Others, the instant Original Application (O.A.) is hereby partly accepted, in the same terms and manner. However, the parties are left to bear their own costs.

**(P. GOPINATH)  
MEMBER (A)**

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**(JUSTICE M.S. SULLAR)  
MEMBER (J)**  
**Dated: 08.05.2018**